

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
**Srinagar/Jammu**  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: U.O No. : FCSCA-Legl/118/2021-18- dated 17.11.2021

**GOVERNMENT ORDER NO:-5371-JK (LD ) of 2021**

**DATED:- 22 - 11 - 2021**

Sanction is hereby accorded to the appointment of Mr. Jugal Kishore Anand, Additional Secretary to Government as Officer In charge Litigation(OIC) in case titled Rattan Singh Vs State of J&K & Ors bearing OWP No.544/2019 pending before the Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

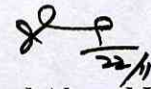
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 22 - 11 - 2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, Food Civil Supplies and Consumer Affairs..
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



**(Khurshheed Ahmad Bhat)**

Additional Secretary to Government